

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : APL Apollo Tubes Ltd  
Vs  
SAS Autocom Engineers India Pvt Ltd.

**MAIN PETITION NUMBER** : CP/567/IB/2018  
**(IA/MA) APPLICATION NUMBERS**  
IA(IBC)/1135(CHE)2024

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**ORDER**

Present: Shri. Abishek Raman, Ld. Counsel for the Applicant/Liquidator.

Heard.

This application has been filed seeking extension of liquidation period from 08.04.2024 to 08.10.2024.

It is stated that the applications under Section 66 as detailed in para-21 of the application are coming up for hearing in the first week of June, 2024. Besides there is issue as to the PF dues which is being sorted out.

The liquidation in the present case started in 2019.

Considering the4 above submissions, the liquidation period is extended till 31.08.2024.

IA is **disposed of**.

**Sd/-**

**VENKATARAMAN SUBRAMANIAM**  
MEMBER (TECHNICAL)

**Sd/-**

**SANJIV JAIN**  
MEMBER (JUDICIAL)

vs